



## **CENTRAL ADMINISTRATIVE TRIBUNAL JAMMU BENCH, JAMMU**

Hearing through video conferencing

**T.A.61/00773/2021 (SWP.No.1703/2008)**

This the 21<sup>st</sup> day of January, 2021

**HON'BLE MR. JUSTICE L. NARASIMHA REDDY, CHAIRMAN  
HON'BLE MR. PRADEEP KUMAR, MEMBER (A)**

1. Manjeet Kour, W/o Baldev Singh, R/o vill. Magnar, Poonch, Age-45 yrs.
2. Chanchla Devi W/o Ram Parkash, R/o W.No. 6, Jawahar Nagar, Rajouri.
3. Mafia Jan W/o Abdul Qayoom Mir, R/o Dhanishabad Colony, Kheora, Rajouri, Age-48 yrs.
4. Neelam Rani D/o Dhruv Singh, R/o vill. Subachack, Teh. Hiranagar, Distt. Kathua, Age-45 yrs.
5. Charan Kour W/o Lt. S. Surinder Singh, R/o W.No. 10, H.No. 106, Poonch, Age-49 yrs.
6. Jasbir Kour D/o Bachan Singh, R/o W.No. 2, Hospital Road, Poonch, Age-55yrs.
7. Hamida Begum D/o Sh. Abdul Aziz, R/o Vill. Kankote, Teh. Haveli, Distt. Poonch, Age -55 yrs.
8. Jyoti Kumari W/o Sh. Ajit Singh, R/o Vill. Bandral Kalan, Teh. Akhnoor, Distt Jammu, Age – 40 yrs.
9. Kamlesh Devi W/o Joginder Singh, R/o Vill. Chack Kirpalpur, Teh. Akhnoor, Distt. Jammu. Age-42 yrs.

.....Applicants  
(Advocate: None present)

### **Versus**

1. Deleted (Hon'ble High Court order dated 29.12.08).
2. State of Jammu & Kashmir, Through Principal Secretary to Govt., Social Welfare Department, J&K Govt., Civil Secretariat, Jammu.

3. State of Jammu & Kashmir, Through Commissioner-cum-Secretary, Health & Medical Education Department, J&K Govt., Civil Secretariat, Jammu.
4. Director, Health Services, Jammu.
5. Director J&K State Social Welfare Board, Jammu.
6. Executive Director/Secretary, J&K State Social Welfare Board, Jammu.

.....Respondents

(Advocate: Mr Sudesh Magotra, D.A.G.)

**O R D E R**  
**[O R A L]**

**Justice L. Narasimha Reddy, Chairman: -**

It is stated that the Writ Petition referable to TA, has already been dismissed by the Hon'ble High Court of Jammu and Kashmir. It is rather unfortunate that the Hon'ble High Court has transferred a dismissed case to this Tribunal and that in turn resulting in huge burden in the form of renumbering them and taking print out.

2. Registry shall make a request to the Registrar of the Hon'ble High Court to ensure that the dismissed or disposed of cases are not transferred to this Tribunal.

**(PRADEEP KUMAR)**  
**MEMBER (A)**  
Dsn

**(JUSTICE L. NARASIMHA REDDY)**  
**CHAIRMAN**